

In The Central Administrative Tribunal  
Calcutta Bench

OA.871 of 1997

Present : Hon'ble Mr. G.S. Naingi, Administrative Member

Jayanti Lakshmana Rao

.... Applicant

- VS -

- 1) Union of India, service through the General Manager, S.E. Railway, Garden Reach, Calcutta.
- 2) General Manager, S.E. Rly, Garden Reach, Calcutta.
- 3) Financial Adviser & Chief Accounts Officer, S.E. Rly, Garden Reach, Cal.

.... Respondents

For the Applicant : Mr.P.K. Ghosh, Advocate

For the Respondents: Mr. F. Chatterjee, Advocate

Heard on : 8-5-2000

Date of Order : 8-5-2000

O R D E R

This O.A. has been filed by Shri Jayanti Lakshmana Rao against the order of reduction of basic pay from Rs.2600/- in September '93 to Rs.2480/- in October '93 and arbitrary, illegal and malafide recovery from DCRG of the applicant an amount of Rs.26964.40.

2. This application came up for hearing to-day when Shri P.K. Ghosh, Ld. Advocate appears on behalf of the applicant and Shri F. Chatterjee, Ld. Advocate appears on behalf of the respondents. Ld. Advocate Shri Ghosh has drawn my attention to page 27 of the application which shows working out of the entitlement of pension in respect of the applicant by the respondents. Since the basic pay of the applicant as seen from the Annexures 'E' & 'F' of the application during the month of January '93 to September '93 has been shown as Rs.

Contd...

2600/- per month and on the basis of it the pension should be worked out to Rs.1300/- per month. But as per the order of the FA&CAO at page 27 of the application it has been worked out to Rs. 1240/- only. Lt. Advocate Mr. Ghosh has also drawn my attention to the order passed in O.A.675 of 1996 dated 8.5.97 by the Hon'ble Mr. D. Purkayastha that this is an identical matter. Lt. Advocate Mr. Ghosh has stated that the applicant had filed a representation before the FA&CAO on 4-1-1994 but it remains unattended so far.

3. I have gone through the application carefully and I find that the case smacks of arbitrariness and discrimination. I, therefore, direct the General Manager and FA&CAO to dispose of the representation of the applicant with a reasoned and speaking order within a period of two months from the date of communication of this order. Accordingly, application is disposed of awarding no costs.

*G.S. Maingi*  
8.5.2000  
( G.S. Maingi )  
Member(A)

DKN